

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6611/2024

(Arising out of impugned final judgment and order dated 03-05-2024 in WPCR No. 68/2024 passed by the High Court of Jharkhand at Ranchi)

HEMANT SOREN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111604/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Vishal Nigam, Adv.
Mrs. Pragya Baghel, AOR
Mr. Vishal Banshal, Adv.
Ms. Shrika Gautam, Adv.

For Respondent(s)

Mr. S.V. Raju, ASG (N/P)
Mr. Annam Venkatesh, Adv. (N/P)
Mr. M.K. Maroria, Adv./AOR (N/P)
Mr. Zoheb Hossain, Adv. (N/P)
Mr. Kanu Agrawal, Adv. (N/P)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 17.05.2024.

Notice will be served by all modes, including *dasti*.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR